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06 Sravana, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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Website : <http://rajyasabha.nic.in>

<https://sansad.in/rs>

E-mail: rsedit-e@sansad.nic.in

RAJYA SABHA

Monday, the 28th July, 2025/6 Sravana, 1947 (Saka)

The House met at eleven of the clock.

MR. DEPUTY CHAIRMAN *in the Chair*

OATH OR AFFIRMATION

MR. DEPUTY CHAIRMAN: Hon. Members, Oath or Affirmation is a constitutional requirement under Article 99 of the Constitution and is a solemn occasion. Deviation from the chosen format has potential to vitiate the oath. I urge the hon. Members to conform to the chosen format.

Now, Oath or Affirmation, Secretary-General.

Shri M. Dhanapal (Tamil Nadu)

Shri I.S. Inbadurai (Tamil Nadu)

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Power

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI SHRIPAD YESSO NAIK): Sir, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Power Notification No. JERC - 35/2025., dated the 17th February, 2025, publishing the Joint Electricity Regulatory Commission for the State of Goa and the Union Territories (For holding inquiry to be conducted by Adjudicating Officer) Regulations, 2024, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001, along with delay statement.

[Placed in Library. See No. L.T. 2961/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Power Notification No. G.S.R. 36., dated the 5th April, 2025, publishing the Bureau of Energy Efficiency (Recruitment, Appointment and Terms and Conditions of Service of Officers and

other Employees) Rules, 2025, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

[Placed in Library. See No. L. T. 2959/18/25]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, issued under clause (a) of Section 14 of the Energy Conservation Act, 2001: -

- (1) S.O. 1684(E) ., dated the 9th April, 2025, amending the Principal Notification No. S.O. 481(E), dated the 2nd February, 2023.
- (2) S.O. 2521(E) ., dated the 9th June, 2025, amending the Principal Notification No. S.O. 481(E), dated the 2nd February, 2023.
- (3) S.O. 2792(E) ., dated the 23rd June, 2025, amending the Principal Notification No. S.O. 1022(E), dated the 2nd March, 2023.

[Placed in Library. For (1) to (3), see No. L. T. 2959/18/25]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003: -

- (1) F. No. L-1/2064/2022-CERC ., dated the 11th April, 2025, publishing the Central Electricity Regulatory Commission (Conduct of Business) (First Amendment) Regulations, 2025.
- (2) No. L-7/1/OS44(59)-CERC ., dated the 11th April, 2025, publishing the Central Electricity Regulatory Commission (Appointment of Consultants) (Fifth Amendment) Regulations, 2025.
- (3) No. L-1/268/2022/CERC, dated the 11th April, 2025, publishing the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2025.
- (4) F. No. 2/2(2)/2011-Estt./CERC ., dated the 24th April, 2025, publishing the Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Sixth Amendment) Regulations, 2025.
- (5) G.S.R. 288(E) ., dated the 5th May, 2025, publishing the Electricity (Late Payment Surcharge and Related Matters) (Amendment) Rules, 2025.

[Placed in Library. For (1) to (5), see No. L. T. 2960/18/25]

- (6) JERC No. 36/2025 ., dated the 2nd June, 2025, publishing the Joint Electricity Regulatory Commission (Framework for Resource Adequacy) Regulations, 2025.

[Placed in Library. See No. L.T. 2961/18/25]

- (7) F. No. L-1/250/2019/CERC, dated the 2nd July, 2025, publishing the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025.
- (8) F. No. L-1/260/2021/CERC., dated the 2nd July, 2025, publishing the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Second Amendment) Regulations, 2025.

[Placed in Library. For (7) and (8), see No. L. T. 2960/18/25]

Statements showing action taken by the Government on the various assurances, promises and undertakings given during the Session

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing action taken by the Government on the various assurances, promises and undertakings given during the Session shown against each: -

- | | | |
|-----|---------------------|------------------------------------|
| 1. | Statement No. XXXV | Two Hundred Twenty First, 2010 |
| 2. | Statement No. XXXV | Two Hundred Thirtieth, 2013-14 |
| 3. | Statement No. XXIV | Two Hundred Thirty Fourth, 2015 |
| 4. | Statement No. XXVII | Two Hundred Thirty Fifth, 2015 |
| 5. | Statement No. XXVI | Two Hundred Thirty Seventh, 2015 |
| 6. | Statement No. XXX | Two Hundred Thirty Eighth, 2016 |
| 7. | Statement No. XXV | Two Hundred Forty First, 2016 |
| 8. | Statement No. XXV | Two Hundred Forty Second, 2017 |
| 9. | Statement No. XX | Two Hundred Forty Third, 2017 |
| 10. | Statement No. XVII | Two Hundred Forty Fourth, 2017-18 |
| 11. | Statement No. XXII | Two Hundred Forty Fifth, 2018 |
| 12. | Statement No. XIX | Two Hundred Forty Seventh, 2018-19 |
| 13. | Statement No. XIII | Two Hundred Forty Eighth, 2019 |
| 14. | Statement No. XIX | Two Hundred Forty Ninth, 2019 |
| 15. | Statement No. XIX | Two Hundred Fiftieth, 2019 |
| 16. | Statement No. XIX | Two Hundred Fifty First, 2020 |
| 17. | Statement No. XVIII | Two Hundred Fifty Third, 2021 |
| 18. | Statement No. XVIII | Two Hundred Fifty Fourth, 2021 |
| 19. | Statement No. XVI | Two Hundred Fifty Sixth, 2022 |

20.	Statement No. XI	Two Hundred Fifty Seventh, 2022
21.	Statement No. X	Two Hundred Fifty Eighth, 2022
22.	Statement No. X	Two Hundred Fifty Ninth, 2023
23.	Statement No. VII	Two Hundred Sixtieth, 2023
24.	Statement No. VII	Two Hundred Sixty Second, 2023
25.	Statement No. VI	Two Hundred Sixty Third, 2024
26.	Statement No. V	Two Hundred Sixty Fifth, 2024
27.	Statement No. III	Two Hundred Sixty Sixth, 2024
28.	Statement No. I	Two Hundred Sixty Seventh, 2025

[Placed in Library. For (1) to (28), see No. L. T. 5011/18/25]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): महोदय, मैं पंचायती राज मंत्रालय की 'अनुदान मांगों (2025-26)' के संबंध में विभाग-संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति (2024-25) के सातवें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी समिति के चौदहवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूं।

ANNOUNCEMENT BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, it has been observed that certain Members are submitting physical notices for various parliamentary devices, including raising matters during Zero Hour. In this regard, attention is invited to Direction No. 56 imparted by the Chair, wherein it has been directed that:

"Under Rule 223 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), submission of physical notices are discontinued forthwith. Hence, Members can submit all notices required by the rules, including Short Notice Question, Half-an-Hour Discussion and Notice for Question from Private Member and also notices for raising matters with the permission of the Chair (Zero Hour submission) through the Digital Sansad Portal only".

The aforementioned Direction of the Chair has also been published in the Rajya Sabha Parliamentary Bulletin, Part-II, dated 12th June, 2024. Further, the Rajya Sabha Parliamentary Bulletin, Part-II, No. 65481, dated 3rd July, 2025, has also categorically

reiterated about the mandatory filing of notices through Digital Sansad portal only. It, *inter alia*, states as follows:

“Members are informed that the facility of online submission of notice is available on Digital Sansad portal. Using this portal, Members may submit notices for various parliamentary devices in electronic form. Members are requested to submit the notices required by the rules only through the Digital Sansad portal.”

Accordingly, hon. Members are again requested to refrain from submitting their notices through physical mode and submit their notices under various parliamentary devices, including raising a matter under Zero Hour, through Digital Sansad portal only. Those Members who have already submitted notices through Digital Sansad portal may not resubmit any physical copy of their notices to the Chair.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, there may be some problem in submitting through the portal. ...*(Interruptions)*...

SHRIMATI RENUKA CHOWDHURY (Telangana): Sir, ...

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. DEPUTY CHAIRMAN: Normally, we follow the rules. ...*(Interruptions)*... Hon. Members, twenty-six notices have been received under Rule 267. The notices of Shri Mohammed Nadimul Haque, Shri Sandeep Kumar Pathak, Shrimati Ranjeet Ranjan, Shri Neeraj Dangi, Shri Anil Kumar Yadav Mandadi, Shrimati Rajani Ashokrao Patil, Shri Akhilesh Prasad Singh, Shri Rajeev Shukla, Shri Ajit Kumar Bhuyan, Shri Tiruchi Siva, Shri Saket Gokhale, Shri Ramji Lal Suman, Ms. Sushmita Dev and Shrimati Renuka Chowdhury have demanded discussion over the concerns arising out of Special Intensive Revision (SIR) of electoral rolls undertaken by the Election Commission in Bihar. The notices of Shrimati Sagarika Ghose, Shri Sukhendu Sekhar Ray, Ms. Dola Sen and Shri Ritabrata Banerjee have demanded discussion over the alleged discrimination against Bengali migrant workers in other States. The notices of Shri A.A. Rahim, Shri Sandosh Kumar P, Dr. John Brittas, Dr. V. Sivadasan, Shri Haris Beeran, Shrimati Jebi Mather Hisham and Shri P. P. Suneer have demanded discussion over the alleged unjust arrest of two nuns in Chhattisgarh. The notice of Shri Sanjay Singh has demanded discussion over the violation of the right to education due to large-scale merger and closure of Government Schools in Uttar Pradesh. Since these notices do not conform to the

detailed directives imparted by the Chair on 08.12.2022 and 19.12.2022 ...*(Interruptions)*...

SOME HON. MEMBERS: Why? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Why? I am explaining the reason. ...*(Interruptions)*... the same are declined. ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*... Matters to be raised with permission of the Chair; Shrimati Sudha Murty. ...*(Interruptions)*... Shrimati Sudha Murty. ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

Need to strengthen the role of Anganwadis in early childhood care

SHRIMATI SUDHA MURTY (Nominated): Thank you, Mr. Deputy Chairman, Sir, for having given me the opportunity to talk about education, particularly, in anganwadis. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please go back to your seats. सुधा मूर्ती जी आंगनबाड़ी का महत्वपूर्ण विषय बता रही हैं। जीरो आवर मेम्बर्स का आवर है। ...**(व्यवधान)**...

SHRIMATI SUDHA MURTY: Shall I continue, Sir? ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...*(Interruptions)*... Zero Hour and Question Hour are Members' hour. ...*(Interruptions)*... Please go back to our seats. ...*(Interruptions)*... The House is adjourned to meet at 12.00 noon today.

The House then adjourned at eleven minutes past eleven of the clock.

The House reassembled at twelve of the clock,

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) *in the Chair.*

ORAL ANSWERS TO QUESTIONS

Reporting of defects in aircrafts

*76. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of defects reported and recorded for commercial airlines operating in the country since 2021-22, year-wise;
- (b) the total number of investigations conducted by an appropriate authority with regard to such defects since 2021-22, year-wise;
- (c) whether any airlines have failed to comply with Civil Aviation Requirements (CAR) provisions for recording, reporting, investigating or rectifying defects, if so, the action taken thereon;
- (d) total number of passenger complaints filed with Directorate General of Civil Aviation (DGCA) since 2021-22, year-wise; and
- (e) in light of the recent aviation tragedy, the steps taken by Government to strengthen and enforce safety standards, including details of new measures taken?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU) (a) to (e): A statement is laid on the table of the House.

Statement

(a) to (c) DGCA has comprehensive regulations under Civil Aviation Requirement (CAR) which specifies the manner in which defects/ service difficulties in aircraft and aircraft components are to be recorded, reported, investigated and analysed for the purpose of taking timely corrective/preventive action. All aircraft operators shall have a system in their organization to ensure that all defects, minor or others, whether reported by Flight Crew or observed by Maintenance Crew are recorded and investigated for taking appropriate rectification action. All defects which are serious in nature shall be intimated immediately by all operators to DGCA. During the DGCA audit, if it is observed that defects have not been reported by airline, DGCA initiates investigation and takes appropriate action as per enforcement policy and procedure manual.

Details of technical defects in aircraft reported since 2021 to 2025 (upto June 2025) are as under:

Year	No. of Defects
2021	514
2022	528
2023	448
2024	421
2025	183

A total of 2094 investigation has been carried out against serious defect/snags reported during last 5 years (upto June 2025).

(d) Total number of passenger complaints filed with Directorate General of Civil Aviation (DGCA) since 2021-22 are as under:

Year	No. of Complaints
2021	4131
2022	3783
2023	5513
2024	4016
2025	3925

(e) Directorate General of Civil Aviation (DGCA) has a comprehensive and structured civil aviation regulations for safe operation of aircraft and its maintenance. These regulations are continuously updated and aligned with the International Civil Aviation Organisation (ICAO)/European Union Aviation Safety Agency (EASA) standards.

Post-accident, DGCA enhanced the check and inspection of the critical component of safety assurance in order to identify and rectify immediate systemic issues.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : माननीय सदस्य, यह प्रश्नकाल है। प्रश्न नंबर 76, श्री मुकुल बालकृष्ण वासनिक। ...**(व्यवधान)**... माननीय सदस्य, यह प्रश्नकाल है। ...**(व्यवधान)**... श्री मुकुल बालकृष्ण वासनिक। ...**(व्यवधान)**...

SHRI MUKUL BALKRISHNA WASNIK: Question No. 76. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shri Rammohan Naidu. ...*(Interruptions)*...

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, the statement is laid on the Table of the House. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): First supplementary, Shri Mukul Wasnik. ...*(Interruptions)*...

SHRI MUKUL BALKRISHNA WASNIK: Sir, the House is not in order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): First supplementary. ...*(Interruptions)*...

श्री मुकुल बालकृष्ण वासनिक : सर, पिछले दिनों में जिस तरह की स्थिति बनी हुई है। ...*(व्यवधान)*...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्य, आप अपने प्रश्न पर बोलिए। ...*(व्यवधान)*... प्रश्न के अलावा कुछ अंकित नहीं होगा। ...*(व्यवधान)*...

श्री मुकुल बालकृष्ण वासनिक: सारी तरफ हवाई जहाज से ...*(व्यवधान)*...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): अगला प्रश्न, श्री मोकरिया रामभाई। ...*(व्यवधान)*...

SHRI MUKUL BALKRISHNA WASNIK: Sir, I am asking. Sir, I am asking. ...*(Interruptions)*...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): प्रश्न संख्या 77. ...*(व्यवधान)*...

श्री मोकरिया रामभाई: प्रश्न संख्या 77. ...*(व्यवधान)*...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): श्री किंजरापु राममोहन नायडू। ...*(व्यवधान)*...

श्री किंजरापु राममोहन नायडू: सर, अभी तक सवाल नहीं पूछा गया है। जब माननीय सदस्य सवाल पूछेंगे, तब मैं जवाब दूंगा। ...*(व्यवधान)*...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्य, यह प्रश्नकाल है। प्रश्नकाल में क्या प्वाइंट ऑर्डर उठाएंगे? ...**(व्यवधान)**... उसको बाद में सुनेंगे। ...**(व्यवधान)**... यह अगला प्रश्न है। ...**(व्यवधान)**...

श्री मोकरिया रामभाईः सर, मैं यह पूछना चाहता हूं कि हमारे राजकोट के जो पुराने एयरपोर्ट्स हैं ...**(व्यवधान)**... वहां एम्स हैं और वहां एयर एम्बुलेंस की सुविधा के लिए ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

The House then adjourned at three minutes past twelve of the clock.

The House re-assembled after lunch at two of the clock

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) in the Chair.

GOVERNMENT BILL

₹The Carriage of Goods by Sea Bill, 2025

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We will resume our discussion on the Carriage of Goods by Sea Bill, 2025. Further discussion ...**(Interruptions)**... Two speakers have already spoken. Now, Shri Muzibulla Khan ...**(Interruptions)**... The next speaker is Shri Muzibulla Khan— not present. ...**(Interruptions)**...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, ...**(Interruptions)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Praful Patel. ...**(Interruptions)**...

[§] Further consideration continued on a motion moved on the 23rd of July, 2025.

SHRI PRAFUL PATEL (Maharashtra): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity. ...*(Interruptions)*... This is a very progressive piece of legislation as it concerns maritime trade, shipping, ports and aims to fine-tune and bring our economy and our business standards, as far as shipping is concerned, on par with global conventions. ...*(Interruptions)*... India is one of the major maritime nations. We have a seven-and-a-half thousand kilometre ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please go back to your seats. This is not done. Please go back to your seats. ...*(Interruptions)*... Please go back to your own seats. ...*(Interruptions)*... Maintain discipline, hon. Members. ...*(Interruptions)*... Hon. Members, please maintain discipline. Go back to your seats. ...*(Interruptions)*... Go back to your seats. ...*(Interruptions)*...

The House stands adjourned to meet at 11.00 a.m. on Tuesday, the 29th July, 2025.

*The House then adjourned at two minutes past two of the clock till eleven
of the clock on Tuesday, the 29th July, 2025.*

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